

SUPREME COURT OF INDIA

State of U.P.

Vs.

Chandra Shekhar Shukla

(G. B. Pattanaik and U. C. Banerjee JJ.)

31.03.2000

ORDER

The Text below is only a summarized version of the order pronounced

This appeal is against the order of the High Court where the court had granted stay of further proceedings of the case without any application of mind. The court allowed the appeal and set aside the order of the High court as the order has been passed without any consideration by the High court.